[Shri T. S. Pattabiraman.] provision to give these powers to the President for the enactment of such Jaws, because he knows full well that if the Ordinances are to be given effect to, his own case with the people -will not carry conviction.

Shri VENKATARAMAN (Andhra): Which are those Ordinances?

SHRI T. S. PATTABIRAMAN: Sir, the hon. Member should know that Andhra has been separated from us, and if he wants. I can tell him all the •clauses of the Ordinances. But I think he can better come to the lobby and take a dictation from me. I do not want to waste time here. I know, Sir, that certain things have been done by the Andhra Ministry which are not favourable to the Opposition parties, including the Krishikni' Lok Party, to which the hon. Member belongs. The activities of those people against the Congress regime have been marked by the people. And after all. they should not glut over their victory; it was a onevote victory, which could have

been any way. (Interruptions.)..... I am not prepared to yield to the hon. Member. Sir, I do not want any •interruptions. But if my friends are willing to take anything back, then, of •course. I do not mind it.

THE VICE-CHAIRMAN (SHRI V. K. DHAGE}: The hon. Member may just wait for one minute. Mr. Satya Narayan Sinha will lay certain papers -on the Table.

REPORT OF JOINT COMMITTEE OF THE HOUSES ON THE UNTOUCHABILITY (OFFENCES) BILL, 1954.

THE MINISTER FOR PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA): Sir, with your permission, on behalf of Dr. Kailas Nath Katju, I beg to lay on the Table a copy of the Report of the

Joint Committee of the Houses on the Bill to prescribe punishment for the practice of untouchability or the enforcement of any disability arising rnerefrom.

THE ANDHRA STATE LEGISLA-TURE (DELEGATION OF POWERS) BILL, 1954—continued

SHRI T. S. PATTABIRAMAN: Sir. certain aerarian reforms have been effected there, and also by an executive order, they have made a very generous attempt to solve the land problem, and also to relieve the burden of the ryots

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People who pay less than Rs. 10 as kist have been covered by the executive order, and many such good actions have been done by the former regime, but the other parties joined together on a particular issue to oust the Ministry. Today many ordinances which have been promulgated for the well-being of the people, for the benefit of the people, because the tiller of the soil has been guaranteed the right to his land, require immediate ratification before the 10th of this month. That is the urgency of this measure. In saying this, I would like to point out that the activities of some of the parties there had been very unhealthy, and as a result, this situation has arisen. Today, hon. Members of the Opposition are criticising the President's rule, but they must remember that it is a consequence of their own actions. They did not allow popular democratic government to function there. They did not allow any popular measures to be undertaken. In order to prevent the popular Ministry from doing it, the various parties joined together, forgetting their political affiliations, forgetting their political convictions, sunk all their differences, and passed a vote of no-confidence against the Congress Government of Andhra. The Communist Party thinks that in the next election they will be able to come out with flying